

HIGH COURT OF MEGHALAYA
AT SHILLONG

Crl.A.No.1/2020 with
Crl.M.C.No.2/2020
Crl.M.C.No.3/2020

Heard on:13.02.2023
Date of Judgment : 17.02.2023

Komerchand Sing Wanrieh Vs. State of Meghalaya & Ors.

Ha khmat:

U Nongbishar ba ha khlieh duh ba donburom U Justice Sanjib Banerjee
U Nongbishar ba donburom U Justice W Diengdoh

Ki nongiasaid:

Na ka bynta u nongmudui:

Mr. H.L Shangreiso, Sr. Adv With
Mr. R Majaw, Adv
Mr. A. Syiem, Adv

Na ka bynta ki nongshahmudui:

Mr. A Kumar, Advocate-General with
Mr. Sengupta, Addl. Sr. GA
Ms. S Laloo, GA
Ms. A. Thungwa, GA
Mr. S.P. Mahanta, Sr. Adv. With
Mr. L.M.Sangma, Adv
Mr. D. Dkhar, Adv

KA RAI

U Nongbishar ba ha khlieh duh, badon burom:

1. Ka jingkyrpad ha kane ka mokotkuma ka long ka bym don nongrim. U nongmudui u pynskhem ba u *District* bad *Sessions* Judge uba pyniaid bad rai set patok shi jingim ia u nongmudui um don ka iktiar ban shong bishar ia kane ka kam.
2. Kumta ka long ka jingpyni nia pyrshah ia ka iktiar jong ki *District* bad *Sessions* Judge ban shong bishar ia ki mukotduma kiba iadei bad ki kam

bymman ha kaba ki nongshahleh bymman bad ki nongshahmudui ki dei ki riwlum (*tribal*) bad kiba shong ba sah ha ki jaka riwlum (*tribal*), bad kiwei kiwei ki nongmudui ruh kila shim kabu ban mudui pyrshah ia ki jingrai ki ba mynshuwa tang ban pynslem ia kiei kiei ki bym lah lait ne ki don ka jingkyrmen ba bha na ka iingbishar. Namarkata, ka jingstet ban shim rai ia ki mukotduma kiba iadei bad ki kam bymman ha kane ka Iingbishar ka la shah ktah bha ha kine ki 6 bnai eiei. Kumjuh, na ki daw kiba bun bad ka jingwad ia ki jingpynbna ba iahap bad ka mukotduma ba pynmih hapoh ka iktiar jong u Lat ka Jylla, ka jingstet ban pynkut ia ki mukotduma ka la dkoh.

3. Shuwa ban poi sha ka jingpyrshah jong u nongmudui ia ka hok/bor/ikhtiar jong ka Iingbishar ba bishar bad khmih ia ka mukotduma u nongmudui, kiwei kiwei ki jinglong kyrpang jong kane ka Jylla hap ban peit, lait noh ia kawei ka kyntoit ha ka nongbah jong ka jylla kaba ki khot ka European Ward ha Shillong. Kiba sah ha kiwei pat ki jaka hapoh ka jylla ki dei ki jaka riwlum. Ki riwlum Khasi-Jaintia ki shong ki sah ha ki jaka ki hapdeng bad ha mihngi jong ka jylla bad ha sepngi pat ki shong ki

sah ki Garo. Kumba ka long, ki don laitylli ki *Autonomous District Council*

4. Ka bor ban synshar ialade bad ka rukom ban bishar lyngba ki iingbishar laitluid kiba hap hapoh ka District Council, la ai ha ka khyrnit kaba hynriew lane ka *Sixth Schedule* hapoh ka Riti Synshar jong ka Ri India. Ia ka Khyrnit kaba hynriew la pynwan dur da ka jingai jingmut jong ka Gopinath Bordoloi Committee kaba la thung da ka Constituent Assembly. Ki jingiatai ki ba iaid ha ka *Constituent Assembly* ka pynpaw ia ka histori ba naduh ki por jong ki phareng ba ki jaka kiba shatei lam mihngi la ong ba ki dei ki “*Backward Areas*” lane ki “Jaka ba Sahdien” bad kiwei pat ki “*Partly Backward Areas*” lane ki “Katto Katne ki jaka ba Sahdien ” bad hadien pat ka Montagu-Chelmsford Report ka khot noh ki da ki “*Excluded Areas*” lane ki Jaka ba Shah weng bad ki, Katto katne ki Jaka Shah weng.

5. Kaba pdeng jong ka Khyrnit kaba hynriew ka ban, ba ia ki riwulum la dei ban synshar ne pyniaid da ki ain bad ki dustur jong ki hi, bad ia ki jingiakajia hapdeng jong ki yn pynbeit da ki rangbah jong ki shnong lane

ki iingbishar ba la thaw ne buh da ki *tribal council* lait noh ha ki katto katne ki kam. Na bynta kane ka kam kaba mynta pat, ki mat 4 bad 5 jong ka Khyrnit kaba hynriew ki iahap bad iadei. Na bynta ka jingiatai kaba mynta ki mat 4(1) bad 5(1), 5(2) bad 5(3) ki ong kumne harum:

“4. Ka jingpyniaid ia ki kam bishar ha ki autonomous district bad autonomous region, - (1) Ka *Regional Council* kaba peit ia ki jaka kiba hap hapoh jong ka bad ka *District Council* kaba peit ia ki jaka kiba hap ha kata ka district, lait noh kito kiba hap ha ka *Regional Council* ki lah ban shna ia ki *village council* ne iingbishar shnong na ka bynta ki mukotduma para riewlum ha kine ki jaka laitnoh ha kaba iadei bad ka mat (1) jong ka paragraph 5 jong ka Schedule, bad ki lah ruh ban thung ia ki dkhot jong ki *village council* lane ki presiding *officer* na ka bynta kita ki iingbishar bad ruh kiwei ki *officer* ha ka ba iadei bad ka paragraph ba 3 jong ka Schedule.

(2)

...”

“5. Ka jingpynkupbor hapoh ka *Code of Civil Procedure*, 1908 bad ka *Code of Criminal Procedure* 1898 ha ki *Regional* bad *District Council* bad

kiwei pat ki iingbishar bad ki ophisar na ka bynta ki katto katne ki mukotduma. – (1) U Lat u lah, na ka bynta ki mukotduma ha ki autonomous district bad autonomous region ha ki aiñ ba iadei bad u Lat, lane ha ki mukotduma ba iadei ban rai pyniäp, set patok shi jingim lane shipor ym duna ia ka san snem hapoh ka *Indian Penal Code* ne kiwei ki aiñ ki ba iadei bad ka distrik ne ka thain (region). u Lat u lah ban pynkupbor ha ki *District Council* lane *Regional Council* kiba don bor lane ki iingbishar ba la pynlong da ka *District Council* lane ha uno uno u ophisar ba la thung da u Lat, ki bor hapoh ka aiñ *Code of Civil Procedure*, 1908, ka *Code of Criminal Procedure*, 1898, katkum ka jingsngew iahap jong u, bad hadien kata ka *Council*, ka iingbishar lane u ophisar u lah ban bishar ia ki mukotduma bad ki jingleh palat hapoh jong kata ka jingpynkupbor.

(2) U Lat u lah ban weng noh lane pynkylla ia ki bor ba la pynkup ha ki *District Council*, *Regional Council*, ki iingbishar lane u *officer* hapoh jong ka sub-paragraph (1) jong kane ka paragraph.

(3) Laitnoh ia kiba la batai ha kane ka *paragraph*, ka *Code of Civil Procedure*, 1908 bad ka *Code of Criminal Procedure*, 1898, kin ym treikam ha ki mukotduma ne ki kam palat ha ki *Autonomous District* ne ki *Autonomous Region* kiba iadei bad kane ka *paragraph*.

(4)...”

6. Ym don regional council ha Meghalaya. Kumba la ong, ki don laitylli ki district council na ka bynta ki laitylli ki jaitbynriew ha ka jylla. Kum ban shu ong, shuwa ba ka Meghalaya kan ioh la ka jong ka jylla ha u snem 1972, ki jaka ha ka jylla ki don hapoh ka Bengal Presidency bad hadien pat hapoh ka Assam province bad khatduh eh hapoh ka jylla Assam. Naduh u snem 1972 la phiah ia ki district barim bad mynta la mih 12 tylli ki district ha ka jylla.

7. Ha ka por ba ia ka Riti Synshar la pyntreikam ryngkat bad ka khyrnit kaba hynriew ne *Sixth Schedule*, ka *paragraph 5* ka ong ba, ym ka *Code of Civil Procedure*, 1908 lane ka *Code of Criminal Procedure* 1898 (kaba hadien ka dei 1973) kan treikam, lait noh ha ki jaka kiba la kdew hangtei. Ha ka *paragraph 5(1)* jong ka *Sixth Schedule*, la shah ia u Lat ban

pynkupbor hapoh baroh artylli ki Code katkum ka jingibit jong u. Shuwa jong ka Riti Synshar bad ka *Sixth Schedule*, kitei ki aiñ kiba haneng, kynthup khamtam ïa ki *Rules for the Administration of Justice and Police in the Khasi and Jaintia Hills, 1937*, ki la kdew ba ha ki kam bymman, tang ki jingmut jong ka Criminal Procedure Code kan trei kam hynrei ym dei thik pa thik kumba la thoh. Ka histori jong ka jingpyniaid ïa ka jingbishar ka iasyriem ha Ri Lum Garo, hynrei ba kane ka mukotduma ka mih bad jia ha Ri Lum Khasi bad Jaintia te kam don kano kano ka jingthoh shaphang ki Garo hangne. Ia katei ka *Rules of 1937* la pynmih da u Lat jong ka Assam province ba mynnor hapoh ka Section 6 jong ka Scheduled *Districts Act XIV of 1874* bad ka dei ban treikam ha baroh ki jaka jong ka United Khasi Hills and Jaintia Hills *District* lait noh ki jaka ba la tip kum ki Khasi States. Hynrei, shisngi ha shuwa ban pyntreikam pura ïaka Riti Synshar jong ka Ri India, la pynmih ia ka hokum jong ka *Khasi Syiemship (Administration of Justice) Order, 1950* ba la pynmih ha u Kyllalyngkot 25, 1950. Katei ka Hukum 1950 ka kynthup ïaki jaka

jong ka United Khasi and Jaintia Hills district ia kaba la kdup da ka 1937 Rules bad kiwei de ki Khasi State.

8. Wat lada ki kyndon ain ba hap ha ka Rules 1937 kam long shuh ka rukom ha ka jingpyniaid, ka rai jong ka Iingkashari ba ha khliehduh ka Ri India ha (1966) 3SCR 830 (*State of Nagaland v. Ratan Singh*) ka ithuh ba na ka bynta ka jingbteng ka jingtrei kam, katei ka kyndon ain kan dang hap ban treikam. Kumta ha kane ka jylla, da ka Meghalaya Act No. 6 of 1972, la pdiang bad sdang ban pyntreikam noh ia ka 1937 Rules naduh u Rymphang, 22, 1972.

9. Na bynta kane ka jingiatai kan biang ban tip ba hapoh ka Rule 1A jong ka *Rules of 1937*, u Lat u don ka iktiar ban thung ia u/ka *Additional Deputy Comissioner* ban peit ia kino kino ki mukotduma kiba iadei bad ka **Civil lane Criminal case**. Kumta u/ka *Additional Deputy Comissioner* un/kan pyntrei kam ia kano kano ka bor jong u/ka *Deputy Comissioner*. Ki *Deputy Comissioner* ha kiwei kiwei ki jylla la khot ia ki da ki *Collector* bad mynta la tip ia ki kum ki *District Magistrate*. Hynrei, ha kane ka jylla

na ki daw kiba bun, ka rukom ban khot ia ki da ka kyrdan *Deputy Comissioner* kiba khlieh ia ki distrik ka dang bteng.

10. Ka Rule 16 jong ka *Rules of 1937* ka ong ba ka jingbishar ia ki mukotduma ba iadei bad ki kam bymman yn peit bad pyniaid barabor da u/ka *Deputy Comissioner*, ryngkat ki nongiarap lane ki *Assistant* bad ki sardar, ki doloï bad kiwei pat ki rangbah duh jong ki shnong jong ki jaitbynriew bapher bapher. Hynrei, katkum ki kyndon jong ka Rule 17 jong ka *Rules of 1937* dei tang u/ka *Deputy Comissioner* uba/kaba don ka iktiar ban rai *pyniap*, set patok katkum ki kam beaiñ. Ki rai pat kiba kham eh bad jwat kum ban rai *pyniap* ne set patok haduh 7 snem ne palat ia ka 7 snem ki donkam ban ioh ka jingpyntikna na ka Iingkashari High Court jong ka Assam kaba mynshuwa. Kiwei kiwei pat ki mukotduma ki barit bad kiba sting lah ban shim ne peit da ki sardar, ki doloï bad kiwei kiwei ki rangbah duh jong ki bor shnong da kaba pynkupbor da u/ka *Deputy Comissioner*. Ka jingpyrshah ia ka rai jong ki Assistant ne nongiarap u DC kan leit sha u *Deputy Comissioner* La i ba ka ktien “Assistant” ha ka Rule 21 ka lah kynthup ia ki sardar, ki doloï bad kiwei pat ki khlieh duh

jong ki bor shnong nalor kiwei pat ki briew bakyrpang ba u D.C u la thung ban shim bishar ia ki kam kiba kham rit. Ha kaba pyntreikam ia ka Criminal Procedure Code, ka Rule 23 jong ka Rules 1937 ka ong ba u/ka *Deputy Comissioner* bad ki *Assistant* ne ki nongiarap jong u kin hap ban shah ialam da ka “jingmut jong ka Code of Criminal Procedure katba lah ha kaba kan iadei bad ki rukom pyniaid jong ki district bad kaba long ryntih bad kine ki rules.”

11.Kumba la kdew haneng ka *Order of 1950* ka kdup ia ka United Khasi and Jaintia Hills district bad kumjuh ruh ia ki Khasi States lait noh ia ki jaka municipal jong ka Shillong bad ka *Cantonment*. Kane ka Order jong ka 1950 ka ithuh ia ka Khasi Syiemship ha kaba u Syiem u long u khlieh jong ki dorbar Khasi ha ki jaka ba u peit ne khmih hapoh ka United Khasi and Jaintia Hills district ia kaba la khot ki Khasi State. Ka Order of 1950 ka shah na bynta ka jingpyniaid ia ka jingbishar hok ia ki kam beaiñ ban pyniaid da u/ka *Deputy Comissioner* lane u/ka *Additional Deputy Comissioner* bad ki *Assistant* bad kumjuh ruh da ki iingbishar jong ki Syiem. Ka Rule 3 jong ka Order of 1950 ka pyniar shuh shuh ia ka *Indian*

Penal Code ba kan iadei lane treikam sha kiwei pat ki jaka jong ka jylla Assam. Ka Rule 16 jong ka Order 1950 ka batai bniah ba ka iingbishar jong u Syiem bad ki jaka ba u dei ban khmih ma u, bad ka sub-rule (2) ka lah ban tian bishar hapoh ka *Indian Penal Code* lane kiwei kiwei ki aiñ lait noh kito kiba iadei bad ki mukotduma kiba hap ban rai pyniap lane set along kaba san snem ha ki jaka ba sah ne long trai ki Khasi.

12.Haba kren kyllum, hap ban buh jingmut ba ka United Khasi and Jaintia Hills *Autonomous District* (Administration of Justice) Rules 1953 la pyntreikam ha baroh ka Khasi Hills *Autonomous District* lait noh ki jaka kiba hap hapoh ka municipal jong ka Shillong bad ka Cantonment. Ka Rule 4 ka pynshong kyrdan ia ki iingbishar bapher bapher da kaba buh ia ki iingbishar shnong ha trai duh, nangta sa ki iingbishar kum jong ki subordinate district council bad ki iingbishar jong ki additional subordinate district ki long hapdeng bad halorduh kan sa don ka iingbishar jong ka district council bad ka additional district council. Ka Rule 9 jong ka Rules jong ka 1953 ka buh pat kawei ka iingbishar jong ka Khasi Hills *Autonomous District*. Ha kaba iadei bad ka bor jong kine ki

ïingbishar, ka ïingbishar shnong kam lah ban shim kam ne rai ïa kano kano ka mukotduma kaba iadei bad ka jingpynshitom da kaba set along kaba hap hapoh ka *Penal Code* namarba kitei ki ïingbishar jong ki shnong kim don iktiar ban shim rai ban set patok bad ka bai kuna kaba heh tam ba ki lah ban dain ka long Rs. 150/-. Ha kaba iadei pat bad ki kam bymman, ka iingbishar jong ka Subordinate *District Council* ka ioh ïa ka iktiar na ka 1953 Rules ban shim ïa ki mukotduma ki bymlah ban bishar da ki ïingbishar shnong ha kaba kano kano ka jingleh palat ka hap ha poh ki jaka khmih jong ka. Ki Iingbishar jong ki Additional Subordinate *District Council* ki lah ban shim ïa ki mukotduma ki bymlah ban shim da ki ïingbishar shnong ha kaba kano kano ka jingleh palat ka hap ha poh ki jaka khmih jong ka. Hynrei, don ka jingpyllait ba la buh bad ai bor kyrpang ha ki khep ki khep kiba dei. Kawei kaba hap ban kdew ka long ba ïa ki bor kiba la kdew haneng, hapoh jong ka Rule 58 kaba hap hapoh ka Rules of 1953, ka Oder of 1950 kam treikam.

13. La bun ki rule kiba la kdew ha ka jingiaid jong ka jingiatai ha ïingbishar hynrei ka Meghalaya Judicial Service Rules, 2006 ka dei kawei kaba hap

khmih thuh bha. Ka Schedule – ‘A’ jong kiba kum kita ki rule ka thew ia ka kam ne kyrdan kum u/ka *District* bad *Sessions* Judge. Ka kyrdan na bynta kum kita ki shuki ka iasyriem bad ka kyrdan na bynta u/ka *District* bad *Sessions* Judge ha kiwei pat ki bynta jong ka Ri India.

14. Kat kum u nongmudui hangne, ka iktiar ne ka bor hapoh ka para 5(1) jong ka *Sixth Schedule* jong ka Riti shynshar ka Ri la ju leh da u Lat jong ka jylla Assam ha ka por ba ka Meghalaya ka dang dei hapoh ka Assam bad da ki jingpyntip jong ka sorkar jylla hadien ba la thaw ia ka jylla Meghalaya. Baroh ar liang ki la wanrah ia ki jingpyntip da ka sorkar kaba iadei bad kane ka mukotduma. Kaba nyngkong na kita la pymih ha u Rymphang 27, 1989 da uwei u nongbishar jong ka iingbishar jong ka Khasi Hills *District Council* ia kaba la pynkupbor da u Lat ban shim bad tian bishar ia kino kino ki mukotduma kiba ka jingpynshitom ka long ban pyniap, set patok shi jingim lane set patok ym duna ia ka san snem hapoh ka *Indian Penal Code* lane hapoh kano kano ka aiñ kaba iadei ne iasnoh bad ka Khasi Hills *Autonomous District*. Ka jingpyntip kaba ar ka la long ha u Naiwieng 20, 1989 ha kaba ia u Additional Judge jong ka iingbishar

ka *District Council* ha ka *Khasi Hills Autonomous District* la pynkupbor kumjuh. Ha kawei pat ka jingpyntip kaba la mih ha u Iaiong 21, 2006 la pynkupbor kumjuh da ka kyrdan nongbishar. Ha u Iaiong 21, 2006 sa kawei ka kyrdan Additional Judge la ai kajuh ka iktiar ha ka iingbishar ka *Khasi Hills Autonomous District Council*. Ha u Lber 29, 2007, da kaba pyntrei kam ia ka iktiar jong u Lat, hapoh ka paragraph 5(1) jong ka *Sixth Schedule*, la pynskhem ia uwei u Magistrate jong ka *Khasi Hills Autonomous Council* da ka iktiar jong u Judicial Magistrate, First Class kumba la shah ha ka Code jong ka snem 1973 ban shim mukotduma ne tian bishar hapoh ka *Penal Code* lane kano kano ka aiñ kaba iadei shipor bad kaba iadei bad ka *Khasi Hills Autonomous District Council*.

15. Ha u Nailur 10, 2011, kawei ka jingpyntip kaba la mih da ka hukum jong u Lat ka pdiang bad shah ia uwei u nongbishar jong ka lingbishar *District Council*, Shillong “ban shim mukotduma ne tian bishar da kaba pynshitom da kaba pyniap, set patok shi jingim lane set patok ym duna ia ka san snem hapoh ka *Indian Penal Code* lane hapoh kano kano ka aiñ shipor kaba iadei hapoh ka *Khasi Hill Autonomous District Council*.”

Hynrei, tang khyndiat por hadien kata ha u Nailar 28, 2011, laingut ki Judicial Officer ki bym dei na ka iingbishar jong ka *District Council* ki ioh ia ka bor ne iktiar jong u Judicial Magistrate, First Class kumba la batai ha Code jong ka snem 1973 hapoh ki jaka kiba la mang. Kum kane ka jingpyntip jong u Nailar 28, 2001 ka pyni shai ba kane ka jingpyntip ka wan noh ha khmat ban ia kiwei ki jingpyntip kaba iadei bad ki juh ki kam hapoh ka East Khasi Hills *District*. Ka jingpyntip jong u Nailar 28, 2011 ka shim na ka *Rules jong ka 1937* bad ka *Order jong ka 1950* bad shuh shuh ka jingbit ne jingshah jong ka iingcashari Gauhati High Court ban pynmih ia ka hynrei ka khlem thew ne kdew sha ka *Sixth Schedule* jong ka Riti Synshar. Ha u Jymmang 29, 2014 da ka hukum jong u Lat la pynmih da ka bor jong ka 1937 Rule bad ka *Meghalaya Autonomous Districts Administration of Justice Act (Assam Act XIV of 196)* kumba la pynkylla bad pdiang da ka Meghalaya) ban phiah ia ka *judiciary* na ka *executive* ha West Khasi Hills *District*. Da ka kane ka jingpyntip, u *District* bad *Session Judge*, Nongstoin u la shah thung kum u “Additional *Deputy Comissioner*, West Khasi Hills *District* ban ban shim mukotduma

ne tian bishar da kaba rai pyniip, set patok shi jingim lane set patok ym duna ïa ka san snem hapoh ka *Indian Penal Code* lane hapoh kano kano ka aiñ shipor kaba iadei hapoh ka *District*’ lait noh ha Mairang (Civil) sub-division.

16.Dei da kata ka jingpyntip kaba la mih ha u Jymmang 29, 2014 ba u nongmudui u kylli jingkylli ba, namar ba ïa ka Criminal Procedure Code ym pat pynrung ha ka jylla ha ka por kaba biang, te ym lah ban don ka *Session* Division katkum ka Section 9 jong ka *Code of 1973* bad kumta ym lah ban ioh u ne ka *District* and *Session* Judge. Ka nongrim ka baar pat kaba u nongmudui u ieng ka long ba namarba ïa ka bor tian bishar ïa ki kam beaiñ kiba shykhei la pynkup lypa ha u nongbishar da ka jingpyntip jong u bnai Nailur 10, 2011, te u Lat um don iktiar shuh ban ai ïa ka juh ka bor sha kano kano ka ïingbishar ne uno uno u ophisar pat. Ka jingsngewthuh jong u nongmudui ïa ka paragraph 5(1) jong ka *Sixth Schedule* ka long ba ïa ka bor ne iktiar la pynkup ne ai bor tang ïa kawei ka ïingbishar ne uwei u ophisar bad ym ban phiah ïa ka iktiar sha kiwei pat ki bor. Sa kawei pat ka nongrim bakhatduh kaba sngew thamula ka

long ba ka don jingiapher hapdeng ka iingbishar bad u ophisar ha ka paragraph 5(1) jong ka Khyrmit kaba hynriew jong ka Riti Synshar.

17.Lah ban kdew haneng ba ka jingpyntip jong u Jymmang 29, 2014 ka kdew shai ba kane ka jingpyntip ka wan ha khmat ne tam noh ia kiwei pat ki jingpyntip ha kaba iadei bad ki kam ba la kynthup hangta ha kaba iadei bad ka East Khasi Hills.

18.Ban bteng shh shuh ia kane, ka la don ka jingpyntip jong u Lber 17, 2015 ha kaba uwei u Additional Judge jong ka iingbishar *District Council* ha Shillong u lah shah pynkupbor ban shim mukotduma ne tian bishar ia ki kam beaiñ bashyrkhei. Sa kawei pat ka jingpyntip kadei jong u Nohprah 10, 2015 ka iathuh ba uwei u Judicial Officer kaba ka kyrdan jong u ka long u *District Judge*, u la shah thung kum u Additional *Deputy Comissioner* ka Ri-Bhoi *District* ban shim mukotduma ne tian bishar ia ki kam beaiñ kiba shyrkhei. Kane ka jingpyntip ka kdew shai ba ka iktiar ban pyntreikam da u Lat ka long katkum ka *Rules jong ka snem 1937*, ka Act jong ka snem 1960 bad ka paragraph 5 jong ka *Khyrmit kaba hynriew*.

Kata ka jingpyntip ka kdew shuh shuh ba ka wan ha shuwa noh jong ki jingpyntip ki ba mynshuwa kiba iadei bad ka Ri-bhoi *District*.

19. Katkum u nongmudui, ka don ka jingdkoh bad jingduna ha ka jingpyntip jong Nohprah 10, 2015 namar hadien ba ka *Khyrnit ka ba hynriew* ka ithuh ia ki iingbishar *District* council ban shim mukotduma ne ki jingia kajia hapdeng kiba dei *riewlum* bad uwei pat u *riewlum* bad kiba hap ha ka jaka jong ki *District Council* bad da ka jingpyntip jong Nailur, 10, 2011 u Lat u la pynkup bor ne ai bor pura ia uwei u Judge jong ka iingbishar ka *District Council*. U nongmudui u ong shuh shuh ba ka jingwanrah ia ka iktiar ne ka bor jong u Lat katkum ka paragraph 5(1) jong ka *Khyrnit kaba hynriew* ka long kaba dkoh bad ba duna. Shuh shuh u nongmudui u iengskhem ha ka jingsngewthuh jong u ba namar uwei u judicial *officer* uba la jer bad paw kyrteng ha ka jingpyntip u bnai Nohprah 10, 2015 bad uba la pynkupbor ne ai bor da katei ka jingpyntip namarkata katei ka iktiar ne ka bor kan long tang ha u, bad kiwei ki *officer* ba hadien kin ym lah ban pyndonkam iakajuh ka iktiar ne ka bor ba la ai ha u.

20. Ki laitylli ki jingpyntip kiba khatduh ki long ha u Rymphang, 12, 2016, Rymphang 7, 2017 bad Jymmang 3, 2018. Kaba nyngkong jong kitei ki laitylli ki jingpyntip ki iadei bad ki mutkotduma jong ki kam beaiñ kiba shyrkhei ha West Jaintia Hills *District*. Kaba ar na kitei ki laitylli ki jingpyntip ka iadei bad u Additional Judge ha ka iingbishar *District Council* ha Shillong. Kaba lai pat bad kaba kham kyllain ka long ha u Jymmang 3, 2018 kaba iadei bad ki kam beaiñ kaba iadei bad ka kam jong u nongmudui ha kaba la bishar ia ka mukotduma jong u. Kane ka jingpyntip lah ban khmih harum:

“No. LJ (A) 77/2000/Pt.I/30- Da ki bor ba la pynkup hapoh jong ka Rule 1-A jong ka Rules for Administration of Justice and Police in the Khasi and Jaintia Hills, 1937 bad kiwei ha poh jong ka sub-section (1) jong ka Section 2 jong ka Ain Meghalaya *Autonomous District* Administration of Justice Act (Assam Act XIV of 1960 katkum ba la pdiang ha Meghalaya) da kaba pule lang ia ka paragraph 5 jong ka *Sixth Schedule* la pynkupbor ia u *District* bad *Session Judge* Ri-Bhoi da ki bor jong u Additional *Deputy Comissioner*, Ri-Bhoi *District* na ka bynta ki mukotduma ba lah

ban rai *pyniap* ne set patok ym duna ïa ka san snem hapoh ka *Indian Penal Code* ne kiwei ki aiñ shipor kiba iadei bad ka district bad ruh ban bishar ïa baroh ki civil bad criminal revision, appeal bad kiwei kiwei na kiwei pat ki rai jong ki *Assistant* jong u *Deputy Comissioner* hapoh jong katei ka district, kumjuh ruh u Lat u aibor ba kitei ki *District bad Session Judge* kiba trei kam kum ki *Additional Deputy Comissioner* ki lah, na ka bynta kitei ki kam ba la kdew haneng ban pyndonkam ïa ka bor bishar jong u *Deputy Comissioner* hapoh katei ka *District* naduh ba ki sdang ban shong shuki bad wan trei.

Kane ka jingpyntip ka wan ha shuwa noh jong kiwei ki jingpyntip hapoh kitei ki aiñ ha kaba iadei bad ka Ri-bhoi *District*

21.Ka rai bishar ïa ka mukotduma jong u nongmudui la pynbna ha u Nohprah 16, 2019 bad ia ka rai jingpynshitom ruh la pynbna hi ha kata ka juh ka sngi.

22.Artylli ki bynta kiba hap ban buh kynmaw. Kaba nyngkong ka long ka jingshipor ban aiti sha ki bor bishar na ka executive wing sha ki ïingbishar la kadei ha ki ïingbishar *District Council* katkum ka *Sixth*

Schedule lane kiwei kiwei ki bor bishar katkum ka Riti Synshar. Kaba ar ka long ha kaba iadei bad ka jingtreikam ba iaryngkat jong ki iingbishar ka *District Council* bad kiwei kiwei ki iingbishar hapoh ka jylla kiba long katkum ki bor ba la pynkup ha ka *Khyrnit kaba hynriew*.

23.Ka jubab kaba lyngkot sha ki jingmudui jong u nongmudui ka long ban kdew ia ki aiñ tynrai kiba shong nongrim, khlem da pyrkhath ia ki jnit ki jnat kiba mih na ki jingartatien jong u nongmudui bad da kaba kdew ruh ba ka jingthmu jong ki aiñ baroh ka long ban pynkupbor lyngba ka paragraph 5 jong ka *Khyrnit kaba hynriew* na ka bynta ka jingbishar iaki kam bynman (Criminal Cases). Kane ka nongrim ka treikam namarba kane ka mukotduma la bishar da ki nongbishar hapoh jong ka bor ba la pynkup da ka ain jong ka *Code jong ka snem 1973*.

24.Ka don namarkata ka jubab kaba kham shongnia. Shuwa ban jubab ia kata, hap ban peitngor ia ka jingshynshar jong ka aiñ ha ka jylla. Ka long kaba ioh mynsiem ha ka jingkiew ka jylla ha ki bynta babun ha kine ki khyndiat por bad kumjuh ka *Code of Civil Procedure*, 1908 bad ka *Code of Criminal Procedure*, 1973 la pyntip bad pyntreikam ha ka jylla da ki

jingpyntip jong u bnai Nailar 20, 2022. Ka jingpyntip da ka iktiar u Lat da

ka Section 1(2) jong ka *Code of 1973* ka long kumne:

“No. LJ(B). 67/88/397- hadien ka jinglad noh bapura jong ka judiciary bad ka executive bad hapoh jong ka bor jong ka sub-section (2) jong ka Section 1 jong ka *Code of Criminal Procedure, 1973*, (Act 2 of 1974) u Lat ka jylla Meghalaya un pyntreikam ia ki aiñ jong ka *Code of Criminal Procedure, 1973* ha ki iingbishar ka jylla Meghalaya. Ki iingbishar *District Council* kin iai bteng ban ioh bor na ka *paragraph 4* bad 5 jong ka *Khyrnit kaba hynriew*.

“U Lat ka Meghalaya u phah ruh ba, wat la don kum kitei ki jingpyntreikam, baroh ki kam ba la shim ha baroh kawei ka jylla ki iingbishar Meghalaya hapoh jong ka *Rules for the Administration of Justice and Police in the Khasi and Jaintia Hills, 1937*, bad ka *Rules of Administration of Justice and Police in Garo Hills, 1937*, yn khein ba ki la shim kam katkum ki ain ba iadei ha kata ka bynta jong ka *Code of Criminal Procedure, 1973*.”

25.Shuwa ban ngam jylliew ia ki kam aiñ ba la kylli da u nongmudui, lah

ban iohi ba katba ka jylla ka la ban dang sahdien ha kaba iadei bad ka roi

ka par ha ka liang ka koit ka khiah, ka pule dangle, ka iohkam ioh jam, ki

kam karkhana bad kiwei kiwei ki bynta, ia ki nongshong shnong pat ym

lah ban ong ba ki dang sahdien lane ban kin pynmlien ialade ha kum kitei

ki jingpyrshang haduh ba kin leh ia kaei kaei kaban pynduh ia ka

jingiatylli ha ka imlang sah lang, katba la niew ne pyniaryngkat ia ki bynta

ka jylla bad ka thain shatei lam mihngi baroh kawei, kum kiba dang

sahdien lane kiba sahdien katto katne. Ka long kaba shisha ba ki

nongshong shnong bakmen jong ka jylla Meghalaya ki ieit bad mane ia ka mariang hynrei ha kajuh ka por ki ioh ruh ia ki jingmyntoi ha ka jingtip bad ki bor jingstad bad ka FMCG ruh la jan dep pyntrei kam lut. Kam don shuh ka jingsahdien jong ki nongshong shnong ka jylla hynrei ki angnud ia baroh ki jait kam pynroi kumba mad kiwei pat ki jylla ha ka ri. Kum ban shu kren yngkot ka jingiakhleh bad kiwei pat ki jylli ka imlang sahlang ha ka Ri ka la long kaba la dep pura.

26.Kano kano ka jingkhein bniah ne jingbishar bniah ia ki jingartatien bad jingkylli jong u nongmudui kan hap ban sdang da kaba phai sha ki artylli ki paragraph kiba pdeng bad kongsan ha ka Khyrnit kaba hynriew jong ka Riti Shynshar ka Ri . Ym don jingartatien ba ka paragraph ba 4 ka ai bor ia ki iingbishar *District Council* ban bishar ia ki mukotduma ha ki autonomous district, hynrei kata ka bor ka wan bad artylli ki jingmaham kiba kdew kumne, “hapdeng ki mamla kiba baroh ar ki long ne ki dei ki Scheduled Tribe kiba don hapoh kata ka jaka” bad “kiwei pat ki mukotduma ne jingmudui kiba ki jingpynshai ne jingong jong ka subparagraph (1) jong paragraph 5 jong kane ka Khyrnit ka iadei ne iahap.”

Ka ktien “cases” lane mukotduma ha ka bynta kaba ar ka kynthup hapoh jong ka ia baroh ki phang pdeng ba la kynthup ha ka paragraph ba 5(1) jong ka juh ka Khyrnit laitnoh ki suit.

27. Ka paragraph ba 5 jong ka Khyrnit kaba hynriew jong ka Riti Shynshar ka *pyniapher* shai hapdeng ki kam kiba iadei bad ki kam bymman bad kiei pat ki kam bymman kiba poi sha ka jingpynshitom da kaba *pyniap*, set phatok shijingim lane set phatok ym duna ia ka san snem. Kaba iadei pat bad ki kam bishar ia ki kam bymman kiba shyrkhei bad kiba hap hapoh ka *Penal Code*, bad kiwei kiwei ki aiñ kiba iadei bad kata ka *District*, la aibor ia u Lat ban pynkupbor ne ai bor ia uno uno u/ka briew ne kano kano ka kynhun ban pyniaid. Kum kane ka jingpynkupbor lah ban ai ha ka district council kaba don bor halor ka district ne ka iingbishar kaba la shna da ka *District Council* lane uno uno u ophisar ba la thung da u Lat n aka bynta kata. Namarba ym don ki regional council hangne la kyntait ban pdiang ia ka jingpyni ha kaba iadei bad kane ka bynta

28. Ka bynta bakhatduh jong ka paragraph 5(1) jong ka Khyrnit kaba hynriew jong ka Riti Shynshar ka ban skhem, ba dei tad hadien ba la ai

bor ne iktiar da u Lat, ha kaba iadei baad ki jait kam bymman ba shyrkhei ba kata ka iingbishar lane u ophisar ki lah ban shim mukotduma lane tian bishar. Kumjuh ka mut ba ymlah ban leh ia katei haneng khlem da iohbor ne pynkupbor ne iktiar katkum ka paragraph 5(1) jong ka Khyrnit kaba hynriew jong ka Riti shynshar ka Ri. Lah ban batai ne pynsngewthuh tang kumta hi namar ka paragraph 4, kaba ai bor ia ki village council bad ia ki iingbishar *District Council*, la pyrkhing ia ki iktiar jong ka ban bishar ia ki dorkhas bad ki mukotduma kiba hap hapoh jong ka paragraph 5(1) jong ka khyrnit. Ha kawei ka liang pat, ka bor ne iktiar lah ban ai ha ki District council lane ki iingbishar kiba la thaw da ka *District Council* lane kino kino ki ophisar kiba la thung da u Lat. Namar ba lah ban pynkupbor ha ki *District Council* ne iingbishar *District Council*, lah ban pynshai ba ka juh ka bor lah ban pynkup ha uno uno u ophisar uba thung da u Lat.

29.Khlem da batai bniah ia ki bor kiba iadei ha kaba pynmih ia kitei ki jingpyntip ba iakajia, ka long kaba shai ba ha kawei pa kawei ka bynta, ia ka bor la pynkup ha ka iingbishar *District Council* lane ha u briew uba bat

ia kata ka shuki lane ia u briew uba la thung kum u *District Judge* katkum ka Meghalaya Service Rules, 2006. Ym don ka jingartatien ba u *District Judge* uba la thung da ka Rules jong u snem 2006, un trei bad shim kam kum kiwei ki *District Judge*. Khlem da batai bniah ba ka *Code of Criminal Procedure*, 1973 kam pat treikam pura ha kane ka jylla ha ka por ba la pynmih ia kitei ki jingpyntip haneng, ki bor bishar katkum ka aiñ hapoh jong kane ka jylla, lait noh ka bor ka bor bapura ba la ai ha ki iingbishar *District Council*, ka long kumjuh kum ha kiwei kiwei pat ki jylla ha ka Ri India ha kaba ki iingbishar *District* bad ki tnat bapher jong ki, ki shong ha trai bad ka High Court ba dei khmih ia ki ka shong halor bad ka Supreme Court ka shong ha khliehduh ban tuklar/pyntreikam ia baroh ki kam ain.

30.Namarkata ,wat lada ka jingpyntip ka ai kyrteng jong uno uno u District Judge lane ka thew ia ka ophis jong u *District Judge*, ka jingaibor ne iktiar da u Lat kan long ia u ophisar uba la thung da u Lat. Te wat lada ka Code jong ka snem 1973 kam pat mih bad ka sessions division ruh ym pat pynbna katkum ka Section 9 jong kata ka Code, kane kam don jingktah

eiei. Ka jingthung da u Lat halor ka jingaijingmut jong ka High Court sha ka kyrdan *District* bad *Sessions* Judge bad ka jingaibor da U Lat ka long ïa u briew uba bat ïa kata ka kyrdan lane ïaka ophis jong u.

31.Kam don nongrim ïa ka jingong u nongmudui ba tang namarba ka iktiar lane ka bor ha ka paragraph 5(1) ka ai ha ka ïingbishar ne u ophisar, te u Lat um don bor ban ai ïa kata ka juh ka bor ne iktiar ha kiwei pat ki ïingbishar ne u ophisar. Te kumta kane ka long pyrshah ïa ka jingbuh beitu buh ryntih ïa ki rukom bishar hok. Kum ka nuksa, u nongbishar uba peitu ïa kawei ka ïingbishar lane u ophisar uba don ka iktiar u lah ban don ka jingthmu ban weng noh ialade ha kaba iadei bad kawei ka mukotduma. Te lada hap ban pdiang ia ka nia jong u nongmudui kata ka mut ba ia ka mukotduma yn ym lah shuh ban pdiang ha kiwei pat ki iingbishar lane u ophisar bad kata kan ktah pyrshah ïa ka mat ba la buh ha ka paragraph 5(2) jong kata ka Khyrmit. Yn ym lah ban ong ba kawei ka bor ban phah ïa kawei ka kam sha uwei pat kan neh katkum ka jingshem ne jingjia bad kum kata ka bor ym la ban ioh da kaba suk laitnoh la da ki jingthoh jong ki bor synshar kiba la kdew bad pyni shai. Lada ka don ka bor ban phah

noh ia kawei ka kam sha uwei pat u briew te ka hap ban don ka bor kaba halor ne kaba khamkhrav ban shim noh shi bynta na kata ka iktiar kaba la ai bad ban ai sha uwei pat u briew.

32.Ha kajuh ka rukom, kam don pud ia ka bor jong u Lat ban sam shibynta na ka iktiar kaba iadei bad ka *Penal Code* sha kawei ka iingbishar lane u ophisar uba la thung bad kiwei pat ki aiñ kyrpang sha ka iingbishar bakyrpang lane u ophisar uba la thung. Ka jingiar jong ka paragraph 5 jong ka Khyrnit kaba hynriew jong ka Riti Shynshar ka Ri ka pynlong ba ym lah ban pynkhim ia ki kyndon kiba donkam ban pyntreikam ha ki iingbishar ban nym lah ban pynkylla khnang ban buh ia ki ha khmat jong kawei pat ka iingbishar ne u ophisar.

33.Ka long ka jingiasaid bym shong nongrim na ka liang u nongmudui ba wat hadien ka jingpyntip kaba la mih ha u Nohprah 10, 2015 bad Jymmang 3, 2018, kiwei ki kam beaiñ bashyrkhei hapoh ka Ri-Bhoi *District* ha kaba baroh ar liang mamla ki dei ki riwlum bad ia kita ki kam la leh hapoh u pud u sam ba hap ha ka jingpeit jong ki *District Council* bad ki iingbishar *District Council* ki pyniaid ia ki mukotduma.

Namarba ka jingkam na ka liang jong u nongmudui ka long kaba jylliew bad ha shuwa ban khang ne pynkut ia ki jingiapyini nia ka jylla kam don ka lad ban jubab bad pyntikna ia ka jingkam u nongmudui.

34.Haba peit ia ka paragraph kaba ar jong baroh artylli ki jingpyntip kata kaba la mih ha u Nohprah 10, 2015 bad Jymmang 3, 2018, ki jingpyntip kiba ha shuwa jong kine kiba iadei bad ki mukotduma bashyrkhei ki kam beaiñ hapoh ka Ri-Bhoi district, kim ieng shuh bad ka iktiar kaba ki ioh ki iingbishar ki *District Council* lane ha uno uno u ophisar ym lah shuh ban pyntreikam.

35.Sa kawei ka mat, ka bym shongnia kaba la wanrah na ka liang u nongmudui ka long ka jingthew ia ka tynrai jong ka iktiar ha ki katto katne ki jingpyntip kiba la kdew hangne. Ha ki khep kiba dei, ki kyndon bad ki jingthoh ba ai bor ne iktiar lah ban thep ne buh ha ki jingpyntip, hynrei, lada ym lah ban thep ruh lane bakla, kam pher namarba ka iktiar ban pynkupbor ka don. Kam don kano kano ka jingartatien ba ka bor hapoh ka paragraph 5(1) jong ka Khyrnit kaba hynriew jong ka Riti Shynshar ka ai jingbit ne shah ia baroh ki jingpyntip kiba mih hangne ban

pynmih ne phah, wat lada ia kata ka iktiar la kdew shai ha kawei na ki jingpyntip lane ka bor kaba ioh na bynta kata ka jingthmu la lap ia ki jingbakla ha kiwei pat ki *Rule* lane ki *Order*. La ka long ha ka *Rules jong ka snem 1937* lane ha kiwei ki *Rule* kiba wan hadien lane ka Riti shynshar, ym lah ban len ba u dei u Lat uba don ka iktiar ban pynkupbor ia ki iingbishar lane ki ophisar ban shim ia ki mukotduma jong ki kam beaiñ kiba shyrkhei. Kumta ka jingbakla ban buh ia ki kyrteng, ka jingbymiahap ka jingkdew bakla ia ka bor lane ka jingbym kdew ia ka bor, kim pher namar kum ba ka paw ba u dei u Lat uba don ia ka iktiar ban hukum pynmih ia kano kano ka jait jingpyntip.

36. Ha kaba khatduh, ki don ki jingmutdur rngai jong u nongmudui ha kaba iadei bad ka paragraph ba ar jong ka jingpyntip kaba kham hadien ban pynlong ia ka *Code jong ka snem 1973* kaba treikam ha baroh ki kam bymman (*criminal matters*) ha ka jylla. U nongmudui u mutdur ba kata ka paragraph kaba ar ka dei ka ain bym tikna ba la buh buit tuh ha ka jingpyntip ban iahap lut ia ki mukotduma baroh kiba lehse la bishar

khlem da kdew ia kano kano ka jaka bakyrpang (jurisdiction) kumba la kdew da u nongmudui ha kane ka mukotduma.

37.Namarba ym don kano kano ka jingbakla ne ka jinglong beaiñ kaba la shem ha ka jingbishar ia ki kam bymman kum ha kane hi ka juh ka mukotduma, kumta ym donkam ban kyrshan ia ka nongrim jong kane ka mukotduma da ka paragraph ba ar ha kaba iadei bad ka jingpyntip jong u Nailar 20, 2022. Wat lada ym donkam ban kynthup ia ka paragraph ba ar ha katei ka jingpyntip, shisien peit i kumba hap ban bud adkar bha. Haduh katno ka paragraph kaba ar ka shongkhia ha kane ka kam, ka shong ha ka jingdonkam ia ka; hynrei ha kaba iadei bad kane, ym da i donkam satia.

38.Na ki daw kiba la kdew haneng, kam don nongrim ha ka jingpyrshah jong u nongmudui ia ka bor bad iktiar jong ka iingbishar ba pyniaid ia kane ka mukotduma ban pyniaid shakhmat bad ban shim rai bad ban pynmih ruh ia ka hukum. Katkum ka jingpyntip ba la mih ha u Jymmang 3, 2018, kumba la kdew shai ha ka Meghalaya Judicial Service Rules, 2006, ka ophis jong u *District* bad *Session* Judge ka la ioh ia ka bor ban pyniaid ia

kane ka mukotduma namarba ka don ka rai ban pynshitom da kaba rai
pyniap bad ka jingpyrshah jong u nongmudui ka long kaba lehnohei.

39.Ki mat bakongsan jong ka mukotduma la shim ia ki ban pyrkhath sani bad
ban khmih bha.

40.Ia ka Ehajar (*First Information Report (FIR)*) ha kane ka mukotduma la ai
da u rangbah shnong jong ka shnong Nongtraw ha Umiam Police Station
ha Ri-Bhoi ba ha Nailur 26, 2013, la lap ia ka metiap na ka nala kaba
don ha surok Guwahati-Shillong bypass da ki katto katne ngut ki
nongshong shnong ha ka por 12:30 mynsngi eiei. Ka Merilda Nongbri ka
poi ha kata ka jaka bad ka ithuh ba kata ka metiap ka dei jong ka khun
jong ka, ka Ertelin Nongbri. Ka Ehajar ka paw tikna ba ka kmie jong ka,
ka suba ba ka khun jong ka, ka la shah pyniap.

41.Ia ka *post-mortem* la pyndep ha ka noh phaisngi jong u Nailur 27, 2013.
Ia ka metiap la lap ha ka por ba ka la dang sdang ban pyut. U doctor uba
khmih bniah, u iathuh ba ka jingiap ka dei namar ki dak mynsaw kiba lah
don lypa ha ka. Ka jingtwad bniah ia ka met ka pynpaw ba ka don ka
jingmysaw ha ka khlieh bad ka daw jong ka jingiap lah thoh kumne

“namar ka jingkyndit kaba mih na ka jingmynsaw ha ka khlieh bad ka jingshitom ban ring mynsiem kaba mih na ka jingmynsaw ha ka khlieh bad ka jingshah kshih.”

42.U nongmudui hangne u la shah kem hadien shibnai kata ha u Nailar 28, 2013. Katkum na ka liang pyrshah, u nongmudui hangne u ialam ia ki pulit sha ka jaka kaba jia kane ka jingjia bad la lap ruh artylli ki klip shniuh kiba la kdiah bad uwei u maw uba u nongmudui u la tied ia ka na khlieh ia uba la lap lang bad ka *torchlight* kaba dei hi ka jong u jong u nongmudui. Ka *seizure-list* ne ki tiar ba la ioh kurup kaba la pynkhreh ka paw ruh ba u nongmudui u ialam ia ki pulit sha ka jaka kaba la jia. U nongmudui bad uwei u nongsakhi uba na shnong, ki la ia soi lang ha ka *seizure list*. Sa arngut ki briew ki paw kyrteng ha ka *charge-sheet* kum kiba iadonkti lang bad u nongmudui hynrei la pyllait noh ia ki namarba ym don sabut pyrshah ia ki.

43.Katba dang iaid ka jingbishar ka khun jong kaba shah *pyniap* ka dei ka sakhi kaba nyngkong, bad ka kam ba ha u Nailur 22, 2013, ka kmie jong ka ka leit sha iew Umroi, bad kata ka dei ka sien kaba khatduh ba ka khun

ka iohi ia la ka kmie. Ka iathuh ba ka iohsngew ba ka kmie jong ka ka iakren ha ka mobile phone jong ka bad ba ka kular ia uta uwei u briew uba ka nang iakren ba kan sa wan. Ka khun ka kynmaw biang biang ia ki ktien ba ka iohsngew ba ka kmie jong ka ka ong, “hood, nga la wan.”

44. Ka para ba kham rit jong kaba la shah *pyniap* ka la shah khot hajir ha ka iingkashari kum ka sakhi ba-ar lane (PW2) bad ka la ai sakhi ba ha u Nailur 22, 2013 katba ka dang leit ban saitjain ha kawei ka shyngiar kaba don hajan, uta u nongmudui u phet marsyniohi ia ka bad u leit sha ka khlaw kaba hajan. Ban ym niew shiliang ia ka sakhi, ka la jubab ha ka por ba la shim jingkylli na kawei pat ka liang ba kam tip mano ba pyniap ia ka hynmen jong ka.

45. Ka nongshah khot hajir balai (PW3) i kumba ka long ka sakhi ka bym don jingiadei, bad ka kam ba u nongmudui u ong ia ka ba u la shna ka iing bad thied ki jingdeng ksiar na ka bynta kata kaba shah pyniap. Ka kam ruh ka lah ai ia ka jingsoi ha ka map ba la dro bad pynkhreh da ki pulit ia kata ka jaka ha kaba la jia ka jingjia, hynrei, ha ka jingshim sakhi

n aka liang u nongmudui ka ong ba kam pat ju iohi eiei kum kata bad kam tip haei kata ka jingjia ka la jia.

46. Ka sakhi basaw (PW4) ka dei sa kawei ka para jong kata kaba shah pyniap. Kane ka ithuh ia u nongmudui ha iingbishar bad ka kam ba u nongmudui u la phone ia ka ha ka mobile bad ong ia ka ba ka hynmen jong ka kan ym lait na ki kti jong u. Hynrei ha ba jubab ia ka jingkylli jong u muktiar n aka bynta u nongmudui, kane ka nongsakhi ka ong ba ia katei ka jingkren ba ka la ioh lyngba ka phone bad u nongmudui ka khlem iathuh ia ki bor shnong lane ki pulit hangne. Ka kam ruh ba kam tip lada ka hynmen ba la khlad jong ka ka don ne em ka jingiadei bad u nongmudui.

47. Ka kmie jong kata ba shah pyniap la buh kum ka nongsakhi bahynriew (PW6). Ka iathuh ba ha u Nailur 22, 2013 ka khun jong ka, ka la “mih na iing ha ka por 11 baje eiei mynstep ban thied jingbam na ka bynta ki khun bad ma nga pat nga mih na iing ban leit sait jain ha wah Umtung ka ba shu iaaid kjat na iing jong nga.” Ka kynmaw bha ba ka iohi ia u

nongmudui ba u mareh shapoh ka khlaw bad ka pla bad ka ithuh ia u ha iingbishar.

48. Ka kmie ka iathuh bad ka khun jong ka ka mih na shnong ha u Nailur 22, 2013 bad ka khlem wan phai ha katei ka juh ka sngi. Kata ka kmie ka mut ba ka khun jong ka ka la leit sha Shillong ban iakynduh ia arngut ki khun kynthei jong ka kiba sah ha Shillong. Ka nongsakhi ka pynskhem ba kam long ka rukom jong ka khun jong ka ba kan ym wan phai iing ha ka juh ka sngi, namarba kam juh sah bad ki khun jong ka ha Shillong. Ka kmie ka iathuh ba kata ka la kylli na ki ksiew jong ka kiba don ha Shillong lada ka kmie jong ki ka leit iakynduh ne em ia ki bad la iathuh ia ka ba ka khun jong ka ka khlem leit sha Shillong. Ka kmie ka iathuh ruh ba ka jingwad jong ka ia la ka khun ka long kaba lehnohei, bad hadien katto katne sngi b aka la iohi khatduh ia la ka khun ka la leit iathuh ha u Rangbah Shnong ba ka khunheh jong ka ka lah jah. Kadei hadien arsngi ba ka iathuh ha u Rangbah Shnong ba la lap ia ka metiap jong ka khun jong ka na ka nala. Ka kmie ka kam ba dei u nongmudui uba la pyniap ia ka khun jong ka bad ka pynskhem da kaba ong ba, “Nga kynmaw ba ha

ka 22.08.2013 haba ka khun jong nga ka mih ban leit sha Bhoirymbong, nga iöhi ia u Komerchand Sing Wanrieh (u nongmudui hangne) ba u buddien ia ka khun jong nga. Ia ka jingiathuh jongnga la thoh ruh da ki pulit, bad nga ai ia ka kyrteng jong u Komerchand Sing Wanrieh namarba nga suba ia u.” Ka kmie ka phla shuh shuh ba u nongmudui u ialam ia ki pulit sha kata ka jaka ba u la leh ia kata ka kam bymman. Ka kynmaw ba u nongmudui u ju wan kai sha iing jong ka namar u kwah ban iathoh bad ka khun jong ka. Ka kmie ka ong ba kam pdiang ia kata ka jingtyrwa jong u nongmudui namar u dei uba don la ka jong ka tnga bad ki khun. Ka kmie ka kynmaw ruh ba ka khun jong ka kam don jingsngewtynnad ia u nongmudui.

49.Ha ka por ba buh jingkylli na ka liang u nongmudui, ka kmie ka pynskhem ba ka khun jong ka kaba la khlad ka leit sha Bhoirymbong ha u Nailur 22, 2013 bad ka iaaid ha surok paidbah bad hadien nangta ka iöhi ia u nongmudui bad “mar syn iöhi ia nga u mareh sha khlaw.”ka kynmaw ba ka khun jong ka ka la mih kumba 11 baje eiei bad ka iöhi ia u nongmudui hangne ba u buddien ia ka khun jong ka. Ka batai ba ka khlem iathuh

mardor ia kata sha ki pulit namar ka mut ba ka khun jong ka ka lah ban leit sha Shillong ban kynduh ia ki arngut ki khun kynthei jong ka. Lah ban kynmaw hangne ba ka kmie ka pynskhem ha ka por ba kylli jingkylli u muktiar sorkar ba hadien arsngi ba ka iohi khatduh ia ka khun jong ka bad hadien ba la tip ba ka khun ka khlem leit sha Shillong, te ka la leit iathuh ha u rangbah shnong ba ka khun jong ka ka la jah bad kadei hadien arsngi ba ka la iathuh ia kata kaba jia sha u rangbah shnong ba sa lap ia ka metiap jong ka khun jong ka.

50. Ka sakhi kaba hynniew (PW 7) ka dei ka sakhi ia ka *seizure-list* ne ka kot ba lum ia ki tiar kiba don jingiadei bad ka kam bymman, ba la pynkhreh ha ka jaka ba la kam ba jia kata ka jingjia bad ba, katkum ki pulit bad ka muktiar sorkar u nongmudui u la ialam ia ki pulit. Ka la iathuh ha iingbishar ba u nongmudui u la phla hakmat ki pulit ba u la pyniap ia ka Ertelin Nongbri. Kum kane ka nongsakhi, kawei pat ka para jong ka Ertelin Nongbri ka iathuh shuh shuh ba, “Katba u la phla ia ka kam ba u la pyniap, u la batai ruh ia ka rukom ba u la pyniap ia ka hynmen jong nga.” Ka iathuh ba u nongmudui, “u la tied ia ka hynmen jong nga na ka

khlieh da u dieng bad hadien pat u lynthem da u maw ia ka dur khmat jong ka.” Ka nongsakhi ka pynskhem ba u nongmudui hangne u la phla ba u la pyniap ia ka Ertelin Nongbri “ha khmat jong nga bad hakhmat jong ki pulit.” Wat ha ka por ba kylli jingkylli na ka liang u nongmudui, ka sakhi ba hynniew (PW 7) ka skhem jingmut ban ong ia ka juh ba u nongmudui u la pynpaw bad phla ba u la pyniap ia ka hynmen jong ka. Ka ong shuh shuh ba don bun ki bried ha ka por ba u nongmudui u la phla ba u la leh ia katei ka kam bymman.

51.U sakhi ba phra (PW 8) u dei u ophisar pulit uba tohkit ia kane ka mukotduma. U kam ba u la kem ia u nongmudui hangne bad u nongmudui u, “ialam ia nga sha PO ne ka jaka ha kaba la leh ia kata kam, u nongmudui u la tied ia ka Ertelin Nongbri da u maw na khlieh.” U pulit uba tohkit ia kane ka jingjia u sakhi ba ha ka por ba la ialam ia u sha ka jaka ba la jia da u nongmudui hangne, u lap ia u dpei ha madan bad u sngewthuh ba ki nongshong shnong ki la thang ia ki jingthung bad ki nuit “ban lait noh ne jah noh ka jingsma iwtung.” Ka jingpynskhem jong u u pulit ba tohkit ba u nongmudui u la tied ia ka Ertelin Nongbri da

u maw na khlieh ka iahap bad iasyriem ia ka jingiathuh jong ka sakhi bahynniew PW 7 ia ka rukom ba la pyniap.

52.U pulit ba tohkit ia kane ka mukotduma u kam ba u la buh jingthoh ia ki jingiathuh ne jingong ne jingbatai (*statements*) jong hynriew ngut ki nongsakhi. U iathuh ba ka long ka jingsngewthuh jong u ba u nongmudui hangne u don ka jingiadei bad ka Ertelin Nongbri bad ha u Nailur 21, 2013 u nongmudui u leit sha iing jong kata kaba la iap ha ka por 8 p.m., ka jingshisha kaba la iathuh ha u u pulit ba tohkit ia kane ka mukotduma da uwei/kawei u/ka khun jong kata kaba la khlad.

53.Ia u doktor uba la pyndep ia ka post-mortem lah examine kum u sakhi ba shiphew (PW 10). U pyntikna ba u la pyndep ban peit bniah ia ka met iap ha u Nailur 27, 2013 bad lap ia ka dak mong ne pait doh na shyllang mat shaduh shapoh ka pyllew khmat kaba sha kadiang bad ka jingjrong ka long 4 inshi bad shiteng inshi ka jingiar bad ka jingjylliew kaba mar kumjuh. U doktor u iathuh ba u kynmaw ba u lap sa kawei ka dak mong ne pait doh na ka bynta kaba shadien jong ka khlieh kaba 3 inshi la 2 inshi bad ka dak teh na bynta kaba pdeng jong ka ryndang kaba sdang

nakhmat sha ka mon bad shaduh sha dien jong ka ryndang. U lap ruh ba ka shynrong khlieh ka la pait na ki artylli ki dak mong ia kiba u la batai bniah bha. U iai ban biang ia ka jinglap jong u shaphang ka jingmysaw ha khlieh kaba mih ne don ha shuwa ban iap bad ka jingshitom ne jingeh ban ring mynsiem namar ka jingmysaw ha khlieh bad kaba i kum ka jingshah kshih. Nalor ka jingshisha ba u kubur ia kita ki jingmysaw ha khlieh bad jingshah kshih kum artylli ki daw jong ka jingiap, ym don eiei than kaba dei ban peit kyrpang ha ka jingkylli da u muktiar na ka liang u nongmudui.

54. U nongmudui u iathuh ba namar ba ym don ki nongsakhi kiba iohi ia kata ka jingjia bad hangne ka long beit ia ki sabut jong ka jingshisha b aka iingbishar ka lah ban ringdur (*circumstantial*), te ym lah ban ong ba ki sabut kiba lah wanrah ne iathuh ki la lah ban pynbiang ia kita ki jingjia ban pynshisha khlem kano kano ka jingartatien ba u dei u nongmudui uba la pyniap ia ka Ertelin Nongbri. U nongmudui u ai jingmut ba bun na ki nongsakhi ba la wanrah ki thaw khana ki bym shisha kawei hadien kawei pat na ki jingong kiba la iohsngew katba nangiaid ka mukotduma,

khamtam eh ba ka para jong ka Ertelin Nongbri kaba kam ba u
nongmudui u phone ia ka bad u ong ba ka Ertelin Nongbri ka don bad u.

55.U nongmudui u pynshongnia ba ka long kaba ym lah ban sngewthuh ba
haba ka briew ka la jah, bad ba u nongmudui pat un phone ia ka para jong
kata ka briew kaba la jah, bad ba u nongmudui u kam ba kata ka briew
kaba la jah ka don bad u, hynrei ka para kan ym da la iathuh wut wut ia
kata kaba jia sha ka kmie, lane sha ki pulit, lane ka khlem kynmaw ruh
ban iathuh ia ki jingkren phone ha ka por ba ka iathuh ia ki pulit
shaphang ka jingjia ia ka. U nongmudui u pynskhem ba tang namarba ka
kmie ka iohi ia u nongmudui hadien ba ka Ertelin Nongbri ka mih na iing
lane sa kawei ka para ka iohi ia u nongmudui bad ka mut ba u phet ne
mareh jngai na ka, kam mut ba u nongmudui u la leh ia kata ka kam kaba
bymman.

56.Kaba ryntih ha ka jingphla ne jingiathuh ki nongsakhi ka kynthup ruh ia
ka kmie bad u pulit uba tohkit ia kane ka mukotduma ka long ba u
nongmudui u don ka jingiadei bad ka Ertelin Nongbri lane kaba lah ban
long ruh ba, u nongmudui u don ka jingitynnat ia ka Ertelin Nongbri lane

ka lah ban long ruh ba ka Ertelin Nongbri ka khlem pynphai ia ka jingitynnat lane ka jingieit sha u nongmudui. Ka don bha ka jingthmu kiba paw jong u nongmudui lyngba ki jingsakhi jong ki nongsakhi na ka liang ka sorkar.

57. Ha ka jingsjisha, ka jingkam ka kmie bad ka para jong ka Ertelin Nongbri ba ki iohi ia u nongmudui hajan ka iing jong ki, hadien ba ka Ertelin Nongbri ka mih na iing bad ka jingshisha ba u nongmudui u leit sha ka juh ka liang ne lynti ba leit ka Ertelin Nongbri, kane ka don ka jingryntih ha ki sakhi bad ka dawa ia ka jingbatai na u nongmudui.

58. Ka dei kaba shisha ba u maw ba la ioh na kata ka jaka ba la jia ym shym la phah na ka bynta ka *forensic examination* lane ka jingwad bniah DNA ban pyntikna la u lah ne em ban pyniasnoh bad ki jingmysaw ne jingmong jong ka Ertelin Nongbri, hynrei ym don daw pat ban ym ngeit ia u pulit uba tohkit ia ka mukotduma uba la kam ba u dei u nongmudui uba ialam ia ki pulit sha ka jaka ba jia kane ka jingjia. Shuh shuh, wat lada kano kano ka jingphla ba la dep phla ha ki pulit yn ym lah ruh ban pdiang ia ki kum ki sabut, ka para jong ka Ertelin Nongbri kaba long ka

sakhi ia ka seizure-list kaba la pynkhreh ha kata ka jaka ba la jia, ka kam ba u nongmudui u phla ba u la leh ia kata ka kam beain, bad u da batai ruh ba u la tied ia ka Ertelin Nongbri da u dieng bad nangta pat u tied da u maw ia ka dur khmat jong ka. Kaba paw ha ki dak jingmynsaw kiba lap ha ka Ertelin Nongbri ki long ryntih ne iasyriem bad ki dak mynsaw kiba u nongmudui u phla ia ka rukom pynmynsaw. U doktor ba peit bniah ia ka met iap u pynpaw ne pynishai ba don artylli ki jingmynsaw ba ka Ertelin Nongbri ka don. U doktor phla bad u lap ia ki dak kshih hynrei u da pynpaw ruh ba ka jingmynsaw ha khlieh bad ka jingshitom ne jingeh ban ring mynsiem ka lah ban long ka daw jong ka jingiap. Ka long kaba dei ban kynmaw ba ha ka por ba peit bniah ia ka met iap (post-mortem examination) ka la sdang don ka jingpyut.

59.Ia ki sabut baroh la batai ha u nongmudui hangne katba nang ia id ka jingkylli kaba la shim katkum ka Kyndon kaba 313 jong ka Code. U nongmudui u khlem wanrah kano kano ka sabut ban pyni ba u khlem don ha ka jaka ba jia ka jingjia lane ban kynthoh khlem nongrim halor ki

sakhi jong ki bahaiing jong ka Ertelin Nongbri ba balei kin ong ba u nongmudui u don kum ia kata ka jingthmu.

60. Ha kaba jubab ia ka jingbishar mukotduma kaba dang ia id ha iingcashari kaba ong ba, la iohi ia u nongmudui da ka para mar sien leit, ne iohi khatduh ia ka Ertelin Nongbri, u nongmudui u kam ba um don ha shnong Nongtraw ha kata ka por. Wat hangne ruh u nongmudui u khlem pyrshang ban ong skhem ia kaba kum kata lane ba um don ha ka jaka ba la jia bad u don hawei pat. haba kano kano ka jingkren skhem ka don ban pyrshah ia katto katne ki sabut ka dei ruh ban don ka jingpyrshang ban wanrah ki sabut jong u hi khang ba ka jingkam jong u kan don ka dor ne kan shongkhia. Ha kaba iadei bad ki sabut kiba pyrshah ia u nongmudui, ka shong ha u ban pynshisha pat ban pyni da kumwei ia kaba u nongmudui u khlem lah satia ban leh.

61. U nongmudui u khlem kdew, wat tang khyndiat ruh, ba balei ki bahaiing jong ka ba la iap kin long ka jingma ia u, lane ba kin kynnoh ba u nongmudui u shoh itynnad ia ka ba la iap lane ba kin ong ba kata ka

jingshoh itynnad kaba ma, kan long ka daw ne jingthmu ban leh ia ka kam beaiñ.

62. Ym don jingartatien ba kane ka jingiap ka long ka jingiap kaba khlem dei por. Haba u doktor uba khmih bniah u pdiang ba, lada u/ka briew ki hap na ka jaka ka bajrong da kaba tyngkhuh ha ka madan kaba eh, lah ban lap ka jingmysaw kaba iasyriem, hynrei kane ka long ka jubab ia ka jingai jingmut ha ka jingiakylli markylliang ne *cross-examination*. Ka jingpaw kyllum na ka kaiphod jong ka post-mortem bad ki sabut na u *medical examiner* lane u doctor ba peit bniah ia ka metiap, ka long ba u sngewthuh ba ka briew kaba la iap ka la shah tied da uwei u briew kaba pynmih ia ka jingmysaw ha dur khmat bad ka shynrong khlieh jong ka, namarba u *doktor* u kren ruh shaphang ki dak kseh. Kaei kaba paw pyllein ka long ba u nongmudui hangne u don ka jingthmu bad namarba la iohi ia u ha ki jaka bamarjan ba iohi khatduh ia ka Ertelin Nongbri, u don ka kabu ban leh ia kane ka kam bymman. Shuh shuh, ka jingshisha ba u nongmudui u ialam ia ki pulit sha ka jaka ba la jia kane ka kam, bad ka para jong ka ka pynskhem ba, ym tang ba u nongmudui u phla ba la leh ia

kata ka kam bymman, hynrei ban iathuh ruh ba ha kano ka rukom u leh, ban pyndep ia kata ka kam,u kynjri jong ki sabut ba la iohlum (*circumstantial evidence*) u la kyllain pyllun ia u nongmudui bad da kaba khlem don kano kano ka jingpyniasoh batlot ban ai lynti sha ka jingartatien ha kano kano ka bynta.

63.U nongmudui u la kdew sha ki rai kiba la mih ha (2010) 10 SCC 439

(*Paramjeet Singh alias Pamma v. State of Uttarakhand*) kaba iadei bad ki sabut ba la kdew bad iohlum bad (2012) 2 SCC399 (*Madhu v. State of Kerala*) kaba iadei bad ka Kyndon ain ba 27 jong ka *Evidence Act*, 1872.

Sa kiwei pat ka rai jong ka iingcashari ba ha khliehduh jong ka Ri (*Supreme Court*) kaba mih ha u Iaiong 16, 2018 ha ka Criminal Appeal No. 1134 of 2013 (*Navaneethakrishnan v. The State Inspector of Police*)

la buh ruh ban ai nuksa, ba dei tad haba ki jingjia ki ia snoh iwei hadien iwei bad ka ialam sha ka jingkut bym lah ban lait, kaba pyni ia ka jingdonkti u nongshahmudui, bad ym don da kawei pat ka jingbatai ban pyni ia ka jingbymdon kti,bad ba u nongshahmudui hi la lap ba u la leh ia

kane ka kam halor ki sabut bad jingshisha ba la ioh lum (*circumstantial evidence*).

64. Ki ktien ba don nongrim ba la pyni shai ha ka rai ba la kdew haneng ki long shabar ia ka jingkylli. Ha ka *Paramjeet Singh*, ka ĩngkashari ba ha khlieh duh (*Supreme Court*) ka ban skhem ba ka dorkhas jong ka jingbishar *prosecution* ka dei ban ieng lane hap ha la ki jong ki kjat, bad kam lah ban ioh bor na ka jingtlot jong ka jingiada ba la buh da u ba shahmudui. Haba pdiang ruh ba ia ki jingiada da ki nia bymshisha lah ban pan ne pyndonkam ban iarap tang haba ki jingiasnoh jong ki sabut ba kdew bad ioh lum (*circumstantial evidence*) ki long dap pura ha ki hi, ka ĩngkashari ka iohi ba ki jingshisha kiba la buh ki dei ban long ryntih, tang da ki jingbatai jong ka jingdon kti jong uba la shahmudui bad kum kita ki jingshisha yn ym lah pat ban batai da kiwei pat ki jingbuhnia.

65. Ha ka *Madhu*, haba iakren ba haduh katno ki jingtip lah ioh na uba shah mudui da ki pulit, kata lah ban pynshisha pyrshah ia u ha ka pasoh jong ka Kyndon ain ba 27 jong ka *Evidence Act*, ka ĩngkashari bahakhlieh duh ka iohi ba kum kita ki ain ba long kyrpang ia ka ain ba la don lypa lah ban

nym bud ha ki kyndon ba la don lypa ha ka Kyndon ain ba 25 bad 26 jong ka Act bad ka kyndon ain ba 27 jong ka Act kaba iadei bad ki jinglap jong kiwei pat ki jingshisha kaba mih na ka jingphla jong uba shahmudui ba la buh ha ki jingthoh.

66.Ha ka *Navaneethakrishnan*, ka iingbishar ka maham ba ka don ka jingjngai kaba jrong hapdeng kaei kaba lah ban long ka jingshisha, bad kaei kaban long ka jingshisha bad kum kata ka jingjngai ka pyniakhlad ia kaei kaba shu tharai na ka jingpynkut kaba la tikna.

67.Wat lada kum kata ka jingtynjuh ba pyrkhing ha ka jingpyrkhat, namarba ka rai ha kane ka mukotduma la pynshong nongrim ha ki sabut ba kdew bad ba la ioh lum (*circumstantial evidence*), te ym lah ban ong ba ka don ka jingjah lane ka jingsnoh kaba tlot, ka ban ialam sha kano kano jingartatien kaba lah ban kynnoh ia ka jingleh jong u nongmudui. Da kaba kren pyrkhing, ka lah ban long ba ia ka ba la shah pyniap lah ban ym iohi khatduh bad u nongmudui shuwa ban lap ia ka met iap jong ka. Hynrei, ha ki sabut ba lah ban ngeit jong kawei na ki para bad ka kmie jong ka Ertelin Nongbri ba u nongmudui hangne u buddien ia ka Ertelin

Nongbri hadien ba ka mih na iing, u nongmudui u don ruh ha ka jaka ba marjan bad ka Ertelin Nongbri. Ym don eiei ban artatien ba u nongmudui u la ialam ia ki pulit sha ka jaka jong ka jingjia bad u la phla ruh ba u pyniap ia ka ha ka jingdon ki katto katne ngut ki briew, kiba kynthup ia ka para jong ka Ertelin Nongbri.

68.Da kaba pyntikna ia ka jingdon marjan u nongmudui bad ka Ertelin Nongbri, da kaba lap ia ka jaka kaba jia ka jingjia kaba don marjan, bad da ka jinglap nangta ia ki tiar ki ba lah ban pynmih ki jingmynsaw kiba la lap ha ka met jong ka Ertelin Nongbri, te ka la long kum ka jingteh kynjri kaba jwat wat lada ym don ki sakhi ba iohi markhmat ha ka por ba jia ka jingjia shah pyniap.

69.Ka rai ban pynrem bad ka rai ban set patok shijingim ba la ai da ka iingkashari ba pyniaid ia kane ka mukotduma kam don kam ia kano kano ka jingtuklar. Hangne don u briew uba la shongkurim ryngkat bad la ki khun uba beh pat ia ka kynthei kaba dang pdeng ka rta bad ka bym don kano kano ka jingsngew ia u bad, na baroh ki liang, ka paw ba ka long ka kam ha kaba, lada u nongmudui u khlem lah ban pynhun ia la ka

jingkwahbrai jong u, u nongmudui u tikna pat ban pynkut syndon ia ka
jingim jong ka.

70.Ia ka mukotduma CrI.A.No. 1 of 2020 la kyntait.

71.CrI.M.C.No.2 of 2020 bad CrI.M.C.No.3 of 2020 la pynkut noh.

72.Ai ba ia ka kopi ba la pynshisha ia kane ka rai bad ka hukum yn ai noh
mardor sha u nongmudui khlem donkam jingsiew ei ei.

Nga mynjur

(Sanjib Banerjee)
Chief Justice

(W. Diengdoh)
Judge

Meghalaya
17.02.2023